

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3661

ANSWERED ON:03.09.2012

CORRUPTION IN DEFENCE

Bhagora Shri Tarachand;Gavit Shri Manikrao Hodlya;Singh Shri Ganesh

Will the Minister of DEFENCE be pleased to state:

- (a) whether the cases of corruption, continuous scams and irregularities in the armed forces including the Indian Army have increased in the recent past;
- (b) if so, the details thereof and reasons therefor;
- (c) whether the Government has received complaints of misuse of powers by high rank officers and if so, the details thereof;
- (d) the efforts made by the Government to tackle the situation; and
- (e) the action taken by the Government against those found guilty in such cases and the number of guilty persons found in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): Whenever any allegation of corruption is received, the same is examined by the Ministry and wherever considered necessary, the case is referred to appropriate agency for investigation. Indian Armed Forces are governed by their respective Acts, namely, Army Act, Air Force Act and Navy Act. Appropriate provisions are there in these Acts to take action against defence personnel indulging in corrupt practices. Effective vigilance mechanism exists in Armed Forces and prompt action is taken whenever any case involving corruption comes to light.